

(d) the amount received by each of them from the foreign sources during this period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (d). The news item referred to in the question relates to a convention of the NGOs held in Patna where mainly World Bank assistance to NGOs was discussed. So far as organizations/associations who have been permitted to receive foreign contribution under the Foreign Contribution (Regulation) Act, 1976 are concerned, their names and the amount of foreign contributions received by them collectively for the various activities during 1993-1994 and 1994-95, are contained in the copies of the annual report regarding 'Receipt of Foreign Contribution by Voluntary Associations' which are available in the Parliament Library. Since there are more than 11,000 reporting Units, the data for 1995-96 is not yet ready as its sorting and compilation is a time consuming process.

#### Staff of Fertilizer Factories

3743. SHRI SHATRUGHAN PRASAD SINGH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether there is immense resentment among the staff of all the fertilizer factories in the country as the revision of their wages has not been done for a long time;

(b) whether the management, with the concurrence of the Union leaders, have sent a proposal to the Ministry for the reconstruction and renovation of these fertilizer factories; and

(c) if so, the time by when the Government would take a final decision in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : (a) In all the Public Sector Fertilizer Undertakings except Hindustan Fertilizer Corporation Ltd. (HFC) and Fertilizer Corporation of India Ltd. (FCI) which have been declared as sick by the Board for Industrial and Financial Reconstruction (BIFR), the revision of wages/salaries have been effected. In respect of private sector fertilizer undertakings, the revision of wages/salaries is made by their respective managements.

(b) and (c). The Government had in April, 1995 approved, in principle, the revival packages of HFC and FCI. However funding arrangement could not be tied up. An expert Group was constituted to reformulate these revival packages which had appointed a consultancy organisation to undertake an independent appraisal of the technical viability of the revival packages from the standpoint of funding by the Financial Institutions. The consultancy organisation has since submitted its report based on which the Group would reformulate the revival packages for consideration by the Government. However, the final decision on the

implementation of the reformulated revival packages would depend upon the tie up of funding arrangements and outcome of the proceedings pending before the BIFR, which is a quasi-judicial authority.

#### Statute Flag to Jammu and Kashmir

3744. SHRI CHAMAN LAL GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of the Government has been drawn to the news item captioned "UF ready to give Kashmir Statute, Flag", appearing in Telegraph, dated November 17, 1996;

(b) if so, the reaction of the Government thereto;

(c) whether the Government propose autonomy to three regions of the State viz Kashmir Valley, Jammu and Ladakh; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (d). Government are aware of the report in question. The Government has already stated that it is in favour of "Maximum Autonomy" for the State of Jammu and Kashmir. Government would consider the details in this regard at an appropriate stage and time, as and when specific proposals are made to it. According to available information the State Government has set up two Committees to examine the issue of Autonomy for the State of Jammu and Kashmir, as also with reference to the question of Regional Autonomy within the State. It is not possible or feasible to give any more details at this stage.

#### Representation of Women in Parliament and State Assemblies

3745. SHRI O.P. JINDAL : Will the Minister of WELFARE be pleased to state :

(a) whether the Union Government propose to make provision for representation of the women belonging to Other Backward Classes in Parliament and State Legislative Assemblies as is being done for the women in general;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (c). The matter is under consideration of the Government.

#### Indian Drugs and Pharmaceuticals Limited

3746. SHRI P.V. RAJESHWAR RAO : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Indian Drugs and Pharmaceuticals

Limited Hyderabad had been declared sick and referred to BIFR:

(b) whether the Government propose to allow IDPL to handover its marketing division to any private agency to boost the open market sale of its products;

(c) whether as a part of the revival strategy the Government direct all the Government Hospitals, Dispensaries and Departments to procure drugs and medicines on a priority basis from IDPL only; and

(d) whether the Government propose to transfer IDPL to the Ministry of Health with the view to bring producer and consumer under one umbrella?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA):

(a) Yes, Sir, IDPL, including its Hyderabad Unit, was referred to BIFR and has been declared sick.

(b) and (c). There is no such proposal at present.

(d) No, Sir.

[Translation]

#### Atankwadi Shivirs

3747. SHRI SATYA DEO SINGH  
KUMARI UMA BHARATI :  
PROF. OMPAL SINGH NIDAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of the Government has been drawn to the news item captioned, "Atankwadi Shivir ura diye jayange" Farooq, appearing in the 'Navabharat Times', dated November 8, 1996, and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b). Government has seen the news report in question. It is aware that Pakistan has continued to be actively involved in sponsoring, aiding and abetting terrorism in Jammu and Kashmir and other parts of the country, and for this purpose it has been training, indoctrinating, arming and infiltrating terrorists and subversive elements into the State. Apart from the utmost vigilance at the border and along the LOC to contain infiltration, and sustained operations against the terrorists within the State, a close watch on Pakistan's activities in this regard is also being maintained.

Government has consistently urged Pakistan to desist from sponsoring trans-border terrorism and violence. Their involvement in these activities has also been continuously exposed at the international level through diplomatic and other channels. Action in this direction will continue to be pursued, and Government will take all necessary steps to safeguard the country's security.

12.00 hrs.

#### PAPERS LAID ON THE TABLE

#### Annual Report and Review by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Ltd. for the year 1995-96.

[English]

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : Sir, I beg to lay on the Table-

- (1) A copy the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts.
- (2) A copy the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 1995-96.

[Placed in the Library. See No. LT-1078/96]

#### Notification under Sub-section (6) of Section 3 of the Essential Commodities Act, 1955 etc.

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : Sir, I beg to lay on the Table-

- (1) A copy of the Sugar (Price Determination for 1996-97 production) Order, 1996 (Hindi and English versions) published in Notification No. G.S.R. 502 (E) in Gazette of India dated the 30th October, 1996, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in the Library. See No. LT-1079/96]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1995-96.

[Placed in the Library. See No. LT-1080/96]

#### Notification under Sub-Section (3) of Section 40 of the Protection of Human Right Act, 1993 etc.

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : Sir, I beg to lay on the Table-

A copy of the National Human Rights Commission (Annual Statement of Accounts) Rules, 1996 (Hindi and